



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ६, अंक २५]

सोमवार, जून ३०, २०१४/आषाढ ९, शके १९३६

[ पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ८२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment) Act, 2014 (Mah. Act No. XXX of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SANGITRAO PATIL,  
Principal Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXX OF 2014.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 30th June 2014)

An Act further to amend the Maharashtra Land Revenue Code, 1966.

Mah. XLI of 1966. WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Revenue Code Short title. (Amendment) Act, 2014.

Mah. XLI of 1966. 2. In section 150 of the Maharashtra Land Revenue Code, 1966, to sub-section (2), the following provisos shall be added, namely :—

Amendment of section 150 of Mah. XLI of 1966.

“Provided that, where the record of rights are maintained under section 148A by using the storage device, as soon as the *Tahsildar* in the *Taluka* receives an intimation under section 154, the *Talathi* in the *Tahsildar* office shall send it to all persons appearing from the record of rights or register of mutations to be interested in the mutation and to any other person whom he has reason to believe to be

interested therein and also to the concerned *Talathi* of the village, by short message service or electronic mail or any such device as may be prescribed; and upon receipt of such intimation, the *Talathi* of the village shall immediately make an entry in the register of mutations :

Provided further that, no such intimation as provided under the first proviso shall be required to be sent by the *Talathi* in the *Tahsildar* office to the persons who have executed the document in person before the officer registering the document under the Indian Registration Act, XVI of 1908. ”.

XVI of  
1908.